

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

(Signature)
D.A. No. 137/94. Dt. of Decision : 25.1.1995.

P. Vijay Kumar Babu

.. Applicant

Vs

1. The Director General,
All India Radio,
New Delhi.
2. The Station Director,
All India Radio,
Vijayawada, Krishna District. .. Respondents.

Counsel for the Applicant : Mr. K. Ananth Rao

Counsel for the Respondents : Mr. N.V. Ramana, Addl. CGSC

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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Q

(Signature)

O.A.No.137/94

Dt. of decision: 25.1.1995

JUDGEMENT

(As per Hon'ble Justice Sri V.Neeladri Rao, V.C.)

Heard Sri K. Ananth Rao and Sri S. Ramakrishna Rao, learned counsel for the applicant and Sri N.V. Ramana, learned standing counsel for the respondents.

2. This OA was filed praying for setting aside the order dt.24.7.92 whereby the applicant was suspended pending enquiry and which was affirmed by the Appellate Authority vide order dt.14.12.92 and for consequential benefits.

(On the)

3. Sri N.V. Ramana's contentions raised in this OA that R-2 has no powers to suspend the applicant. After advertizing to the rules placed before us and the contentions, we held by order dt.22.4.94 that ^{we have to conclude} ~~prima facie~~ R-2 has no power to suspend the applicant and hence the order dt.24.7.92 is not valid. Accordingly the respondents are directed to reinstate the applicant forthwith.

4. It is stated that in pursuance of the said order, the applicant was reinstated on 13.7.94.

5. The learned standing counsel was informed by letter dt.12.1.95 by R-2 that "the suspension order in respect of Sri P. Vijaya Kumar Babu, Assistant Editor (EB) has been revoked and the official has since been reinstated in service and as such the disciplinary proceedings against the individual are treated as cancelled and case is closed.". Sri Vijaya Kumar Babu referred ^{to} therein is the applicant herein.

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6. Hence this OA has become infructuous. As this OA has become infructuous, it is dismissed. No costs.

Rangarajan

(R. Rangarajan)
Member (A)

Neeladri

(V. Neeladri Rao)
Vice Chairman

Dt. 25th January, 1995
Open Court Dictation

Hyd. 3-28-95
Deputy Registrar (J)CC

kmv

To

1. The Director General, All India Radio, New Delhi.
2. The Station Director, All India Radio, Vijayawada, Krishna Dist.
3. One copy to Mr.K.Ananth Rao, Advocate, CAT.Hyd.
4. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm

1.28.1995

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

DATED: 25 / -1995

ORDER/JUDGEMTN:

M.A./R.A/C.A.No.

in

O.A.No. 137/94

T.A.No. (w.p.)

Admitted and Interim directions
Issued

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected

No order as to costs.

2/26/95

No stamp/CPW

